

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 861**

**TO BE ANSWERED ON THE 14TH DECEMBER, 2022/ AGRAHAYANA 23, 1944
(SAKA)**

CURBING CYBER CRIME

861. DR. SUDHANSHU TRIVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the steps taken or being taken by Government for curbing cyber crime;**
- (b) the steps taken by Government to curb online crime and speedy redressal of financial crimes from bank accounts of common man which comes in the domain of cyber crime; and**
- (c) if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (c) 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crimes. The Central Government supplements the initiatives of the State Governments through advisories and schemes for the capacity building of their Law Enforcement Agencies (LEAs).

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

- i. The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre (I4C)' to deal with all types of cyber crime in the country, in a coordinated and comprehensive manner.**
- ii. The state of the art National Cyber Forensic Laboratory has been established, as a part of the I4C, to provide early stage cyber forensic assistance to Investigating Officers (IOs) of State/UT Police.**
- iii. The Massive Open Online Courses (MOOC) platform, namely 'CyTrain' portal has been developed under the Indian Cyber Crime Coordination Centre (I4C), for capacity building of police officers/judicial officers through online course on critical aspects of cyber crime investigation, forensics, prosecution etc. along with certification. More than 27,900 Police Officers from States/UTs are registered and more than 7,300 Certificates issued through the portal.**
- iv. The National Cyber Crime Reporting Portal (www.cybercrime.gov.in) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies (LEAs) concerned as per the provisions of the law. As per the data maintained, more than 16 lakh cyber crime incidents have**

been reported and more than 32 thousand FIRs have been registered from 01.01.2020 to 07.12.2022.

- v. **The Citizen Financial Cyber Fraud Reporting and Management System, under I4C, has been launched for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. So far, financial fraud transactions amounting to more than Rs.180 Crore have been saved. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.**
- vi. **Seven Joint Cyber Coordination Teams have been constituted under I4C covering the whole country based upon cyber crime hotspots/ areas having multi jurisdictional issues by on boarding States/UTs to enhance the coordination framework among the LEAs of the States/UTs.**
- vii. **The Ministry of Home Affairs has provided financial assistance to the States/UTs under Cyber Crime Prevention against Women & Children (CCPWC) scheme for their capacity building such as setting up of cyber forensic-cum-training laboratories, capacity building and hiring of junior cyber consultants. Cyber forensic-cum-training laboratories have been commissioned in 30 States/UTs.**
- viii. **Training curriculum has been prepared for LEA personnel, Public Prosecutors and Judicial officers for better handling of investigation**

and prosecution. States/UTs have been requested to organize training programmes. More than 20,000 LEA personnel, Public Prosecutors and Judicial officers have been provided training on cyber crime awareness, investigation, forensics etc. under CCPWC Scheme.

- ix. To spread awareness on cyber crime, the Central Government has taken steps which, inter-alia, include; dissemination of messages through SMS, I4C social media account i.e. Twitter handle (@Cyberdost), Facebook (CyberDostI4C), Instagram(cyberdosti4c), Telegram(cyberdosti4c), Radio campaign, engaged MyGov for publicity in multiple media, organizing Cyber Safety and Security Awareness weeks in association with States/UTs, publishing of Handbook for Adolescents/Students, etc. The States/UTs have also been requested to carry out publicity to create mass awareness.**
